Cir No. IRDA/ACT/CIR/SLM/217/08/2021 Date: 3rd August, 2021

To

CEOs/CMDs of all Non-Life Insurance Companies and Registered Indian Reinsurers including Foreign Reinsurance Branch offices

Sub: Solvency Margin for Crop Insurance Business

- 1. This circular is issued in accordance with the power vested under Section 14(2)(e) of the IRDA Act, 1999 read with Section 34(1) of the Insurance Act, 1938.
- 2. Reference is drawn to the Circular No. IRDA/ACT/CIR/SLM/066/03/2017 dated 28th March, 2017.
- 3. The provision of Para-6.1.1 is revised as under:
 - 3.1. Premium receivables related to State / Central Government sponsored schemes for all quarters of the FY 2021-22 to the extent that they are not realized within a period of 270 days should be placed with value zero.
- 4. The provisions of Para-6.2, Para-6.3 and Para-6.3.1 shall remain effective for one more financial year, that is, for the period from 1st April, 2021 up to 31st March, 2022 and the situation will be reviewed accordingly.
- 5. Insurers to continue follow-up with the Central and State Governments for release of their share of premium.
- 6. This Circular comes into force with effect from 1st April, 2021.

Sd/-

(P K Arora)

Member (Actuary)